

°ITEM NO.23

COURT NO.2 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP. 26445/2013 in Criminal Appeal No(s). 776/2016

ZULFIQAR

Appellant(s)

VERSUS

STATE OF U.P

Respondent(s)

(for bail and office report)

WITH

CRLMP No.12467/2016 in CrI.A. No. 161/2014

(With appln.(s) for permission to file additional documents and
bail and for exemption from filing O.T. and Office Report)

Date : 09/01/2017 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MRS. JUSTICE R. BANUMATHI

For Appellant(s) Mr. Rauf Rahim, AOR

Mr. Shakil Ahmed Syed, AOR

Mr. Mohd. Parvez Dabas, Adv.

Mr. Uzmi Jameel Hussain, Adv.

Mr. Milan Laskar, Adv.

For Respondent(s) Mr. Garvesh Kabra, Adv.

Mr. Abhishek Chaudhary, AOR

Mr. Shanthnu Krishnan, Adv.

Mr. Vikas Choudhary, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Having heard Mr. Rauf Rahim and Mr. Shakil Ahmad Sayed,
learned counsel for the applicants that in similar appeal No.1230
of 2014, the appellants have been enlarged on bail. Regard being

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had to the principles of parity, it is directed that the
applicants, Zulfiqar and Arif shall be admitted to bail on such
terms and conditions to be imposed by the trial Court.

The CRLMP No.26445 in Criminal Appeal No.776 of 2016 and CRLMP

No.12467/2016 in CRLMP No.12467/2016 in CrI.A. No.161/2014 are
allowed.

(Gulshan Kumar Arora) (H.S. Parasher)

Court Master Court Master